

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 70 OF 2017

Dated: 15th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

DCM Shriram Ltd.	...Appellant(s)
Vs.	
Rajasthan Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshu Andley for R-1

Mr. Ajatshatru S. Mina for R-2

Mr. Manoj Kumar Sharma for R-3

ORDER

In the light of stand taken by SLDC/Respondent here, we make NRLDC and NLDC as parties to the proceedings to understand the stand of Respondent/SLDC that till 12.00 noon on the day in question, they did not receive information about revision of schedule due to some problem of some other grid.

Appellant is directed to amend the cause title suo motto we have impleaded. Issue notice to additional respondents / NRLDC & NLDC returnable on 07.08.019. Dasti, in addition is permitted.

List the matter on **07.08.2019.**

(S. D. Dubey)
Technical Member

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(Justice Manjula Chellur)
Chairperson